

GOVERNOR GENERAL.

ACT No. XXII. OF 1850.

[Passed on the 13th April, 1850.]

1. *During absence from Council, Governor General alone may exercise all powers except those of making laws, &c.*
2. *Act to commence from date of official announcement that Governor General has quitted Calcutta, &c.*

An Act for providing for the exercise of certain powers by the Governor General during his absence from the Council of India.

Whereas it is expedient that the Governor General should visit the North-Western Provinces and other parts of India, unaccompanied by any Member of the Council of India, it is enacted as follows :

I. During the absence of the Governor General from the Council of India, it shall be lawful for the Governor General alone to exercise all the powers which may be exercised by the Governor General in Council, except such powers as may by a Resolution of the Governor General in Council be exercised by the President in Council during the absence of the Governor General, and except the power of making Laws and Regulations.

II. This Act shall commence from the day on which it shall be notified by an order published in the Official Gazette, that the Governor General has quitted Calcutta for the purpose of so proceeding as aforesaid.